

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.110/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking determination of Cost-Sharing and Tariff for 400 kV Bays at Jam Khambhaliya Sub-station utilised for ISTS purposes.

Petitioner : Reliance Industries Limited (RIL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **23.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, RIL
Ms. Supriya Rastogi, Advocate, RIL
Ms. Lavanya Panwar, Advocate, RIL
Ms. Srishti Khindaria, Advocate, PGCIL
Shri Aneesh Bajaj, Advocate, PGCIL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Priyansi Jadia, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought liberty to file rejoinder(s) to the replies filed by the Respondents, CTUIL and PGCIL. The learned counsel further briefly referred to the background of the matter and submitted that the Respondent/PGCIL, in its reply, has only indicated the estimated cost of 2 Nos. line bays (Rs. 7.61 crores) and not of the other associated facilities (such as shared tie bays), which are also being utilised as ISTS assets and whose costs need to be recovered through the PoC mechanism. Accordingly, the learned counsel prayed that the Respondent/PGCIL be also directed to indicate the costs of such associated facilities (shared tie bays).

2. The learned counsel for the Respondent/CTUIL submitted that while CTUIL has already served an advance copy of its reply on the Petitioner, it may also be permitted to upload the same on the e-filing portal.

3. The learned counsel for the Respondent/PGCIL submitted that in compliance with the directions of the Commission, PGCIL, in its reply, has indicated the estimated cost of 2 Nos. of line bays developed by it, which are to be used as ISTS elements for termination of 2×500 MVA ICTs at Jam Khambhaliya GIS. However, the cost indicated therein is subject to revision at the time of truing-up.



4. After hearing the learned counsel for the parties, the Commission permitted the Petitioner to file its rejoinder(s) within three weeks.
5. The Petition will be listed for hearing on **20.8.2026**.

By order of the Commission
SD/-
(T.D. Pant)
Joint Chief (Law)